infrastructure and promotion of a sense of security and well being amongst the border population. The schemes/projects under this programme are formulated and approved by the State Level Screening Committee (SLSC) under the Chairmanship of Chief Secretary.

The details of the amount allocated, released and utilized by the State Government under BADP during the last five years and the current financial year are given as under:—

 Year	Final allocation	Releases	Amount utilized
2005-06	3835.00	3835.00	3835.00
2006-07	5731.36	5731.36	5731.36
2007-08	7659.00	7659.00	7659.00
2008-09	8916.23	8916.23	8136.70
2009-10	9296.00	9296.00	5397.80
 2010-11	8696.00	7046.87	

Awarding of Maharashtra Entry Point Toll contract to MEPL

3176. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the Maharashtra State Road Development Corporation had awarded the Maharashtra Entry Point Toll contract to MEPL, a unit of IRB Infrastructure;

(b) if so, the details thereof;

(c) whether any complaint on awarding of this contract illegally has been received by Government so far;

(d) if so, the details of the complaints and the action taken by Government on the complaints made from various guarters;

(e) whether any inquiry into the circumstances for the award of the contract has been started by Government;

- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): (a) and (b) This Ministry is primarily responsible for development and maintenance of National Highways. Issue raised regarding entry points to Mumbai pertains to

Government of Maharashtra projects. Accordingly as per information received from the State Government of Maharashtra replied are as under:--

No, Sir. Award of contract of five Mumbai Entry Point alongwith maintenance of flyovers and allied structure is under process.

(c) and (d) Yes, Sir. A writ petition No. 1542 of 2009 was filed in the Bombay High Court on 10.08.2009 and the same was dismissed by the Hon'ble High Court Mumbai *vide* judgement dated 28.01.2010. A PIL No. 206 of 2010 was also filed which was adjourned to 25.11.2010. Reply to the complaints from Hon'ble Member of Parliament Shri Ramesh Rathod and Hon'ble Minister, Shri Gurudas Kamat are under approval of Government. Complaints also received from Shri Jayant Patil, MLA peasants and workers Party of India, Samajwadi Party etc. and the replies are preparation by the State Government.

- (e) No, Sir.
- (f) Does not arise.

(g) Since, the Hon'ble High Court-Mumbai has dismissed the Writ Petition, there is no merit in the complaints received form various quarters.

Human Rights Day celebrations

3177. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has prepared any objectives to achieve on the occasion of Human Rights Day celebrations this year;

- (b) if so, the State-wise details thereof including Andhra Pradesh;
- (c) the funds allocated for this purpose, State-wise; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The Government of India does not prepare any objectives for the Human Rights Day, though National Human Rights Commission (NHRC) has been observing December, 10 as 'Human Rights Day' every year.

(b) to (d) Does not arise.

Prior information of Mumbai attack with foreign agencies

3178. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that information about the terrorist attack in Mumbai was available with certain foreign agencies and the same was not shared with the Indian intelligence agencies;